

genuine, as with the previous scheme many applicants dropped out when telephones were offered to them.

(c) Interest is paid from the date of deposit till the date of sanction of telephone, from the date of sanction the advance deposits is adjusted against the security deposit, installation charges and advance quarterly rent.

**Cost of bringing Urea from Venice by a chartered vessel**

8037. SHRI SHANKER SINHJI:  
VAGHELA:

SHRI MUKHTIAR SINGH  
MALIK:

SHRI K. MALLANNA:  
SHRIMATI MOHSINA  
KIDWAI:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether an East Asia Vessel, Taprobane Goodrich, chartered by the Fertiliser Corporation of India at 3,000 dollars a day to bring a cargo of urea from Venice, has allegedly cost the country several lakhs in foreign exchange because of negligence of bureaucratic confusion; and

(b) if so, whether Government propose to inquire into the matter and if not, what are the reasons thereof?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) The vessel TAPROBANE GOODRICH was chartered by the Ministry of Shipping & Transport on freight of US \$ 25.0 per ton with demurrage/despatch at the rate of US \$ 2800/1400. The vessel is expected to complete discharge by 20-4-79. The demurrage despatch payable is calculated within three months after completion of discharge of the vessel. The amount of foreign exchange payable will be calculated as soon as the statement of

facts and other documents etc. become ready.

(b) The reasons for incurring demurrage/despatch charges are being looked into.

**Short-landed fertilisers**

8038. SHRI K. S. VEERABHADRAPPA: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) the details regarding the quantity and value of fertiliser short-landed during last three years; and

(b) steps taken by Government to recoup these losses; and with what results?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) The quantity of fertilizers shortlanded and the amount involved during each of the years from 1975-76 to 1977-78 for which information is available is as follows:—

Year	Quantity Short-landed.	Amount involved.	
		Mt.	Rs. lakhs
1975-76	29,421.803	508.0	
1976-77	8,712.762	86.1	
1977-78	13,328.594	98.1	

(b) Action has been taken to recover such losses in accordance with International Maritime Practices and Laws. In addition, stricter controls at the loading and unloading ends have been imposed to minimise such losses. Shortlandings are inherent in shipment of fertilizers especially when imported in bulk. A statement showing the results of action taken in these cases is enclosed.

## Statement

(Figures in lakhs)

Action taken	1975-76		1976-77		1977-78	
	No. of cases involved	Amount involved	No. of cases involved	Amount involved	No. of cases involved	Amount involved
1. Dropped . . . . .	72	264.9	25	24.6	4	1.95
2. Referred to Arbitration (India and Abroad).	29	103.4	21	22.1	17	19.19
3. Suits filed in India . . . . .	66	133.5	13	18.0	4	10.25
4. Settled . . . . .	19	17.7	15	8.4	1	0.21
5. Under examination . . . . .	11	47.6	7	13.0	66	66.57
	197	568.0	81	86.1	92	98.17

**Central directive to West Bengal for Food for Work Programme**

8039. SHRI GADADHAR SAHA: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state;

(a) whether any directive has been issued to the West Bengal Left Front Government from the Central Government as regards utilisation of food-grains supplied under Food for Work Programme;

(b) if so, the contents of the directive; and

(c) whether utilisation of food-grains supplied under the 'food for work' programme for removing sand deposit from agriculture land and reconstruction of houses washed away by flood is considered unjustified; if so, the reason thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRA. TAP SINGH): (a) General guidelines for implementation of Food for Work Programme have been issued to all

State Governments, including Government of West Bengal.

(b) A copy of the guidelines is placed on the table of the House. [Placed in Library. See No. LT-4354/79].

(c) One of the basic objectives of the Food for Work Programme is to create durable community assets in rural areas. The Programme being a community beneficiary scheme, no individual beneficiary works are permissible under this scheme. Works like removal of sand deposits from individual farmer's fields and reconstruction of individual's houses washed away by floods are naturally not covered by the Programme and therefore are not permissible under this programme.

**सहस्रानु का उत्पादन**

8040. डा० लक्ष्मीनारायण पाण्डेय : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राष्ट्रीय अनुसन्धान तथा विकास निगम द्वारा सहस्रानु सम्बन्धी तकनीकी जानकारी की सप्लाई के संबंध में कुछ बाधाएँ पैदा की जा रही हैं;